Seventeenth Series, Vol. XXIV No. 24 Wednesday, April 05, 2023
Chaitra 15, 1945 (Saka)

LOK SABHA DEBATES

(Original Version)

Eleventh Session

(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XXIV contains Nos.21 to 25)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Vinay Kumar Mohan

Joint Secretary

Jai Mukesh Shukla

Director

Narad Prasad Kimothi

Sunita Thapliyal

Joint Director

Meenakshi Rawat

Maneesha Bhushan

Editor

© 2023 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Seventeenth Series, Vol. XXIV, Eleventh Session, 2023/1945 (Saka)
No. 24, Wednesday, April 05, 2023/ Chaitra 15, 1945 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
Starred Question No. 461	8
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 462 to 480	9-115
Unstarred Question Nos. 5291 to 5520	116-699

PAPERS LAID ON THE TABLE 700-707

PUBLIC ACCOUNTS COMMITTEE

61st to 65th Reports 708

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Ministry of Panchayati Raj

Shri Kapil Moreshwar Patil 709

COASTAL AQUACULTURE AUTHORITY (AMENDMENT) BILL, 2023 710

MATTERS UNDER RULE 377 711-734

(i) Regarding development of water sports zone of the Rajghat dam areas situated near Madhya Pradesh and Uttar Pradesh borders

Shri Krishnapalsingh Yadav 711

(ii) Regarding inclusion of Sambalpuri language in the Eighth Schedule to the Constitution

Shri Suresh Pujari 712

(iii) Need to constitute a medical research committee to look into the increased cases of death due to cardiac arrest after Covid-19 Pandemic

Shri P. P. Chaudhary 713

(iv) Regarding construction and implementation of Nar-Par-Girna Link Project in Maharashtra

Shri Unmesh Bhaiyyasaheb Patil 714

(v) Regarding procurement of paddy from farmers in Odisha

Shrimati Sangeeta Kumari Singh Deo 715

(vi) Need to build elephant corridors in Jharkhand and adjoining states

Shri Sanjay Seth 716

(vii) Need to utilize the lands of closed down cement plant of Cement Corporation of India in Raipur Parliamentary Constituency for industrial purposes

Shri Sunil Kumar Soni 717

(viii) Need to undertake electrification of all the villages and hamlets in Palamu Parliamentary Constituency

Shri Vishnu Dayal Ram 718

(ix) Regarding refund of money to the Sahara Group investors by SEBI

Shri Vijay Baghel 718

(x) Need to improve healthcare facilities in AIIMS, Bhopal, Madhya Pradesh

Shri Ramakant Bhargava 719

(xi) Regarding development of iconic tourism sites in Sivasagar, Assam

Shri Topon Kumar Gogoi 720

(xii) Need to change the route of Train Nos. 22197/22198 and 19305/19306

Shri Vivek Narayan Shejwalkar 721

(xiii) Need to set up a Passport Seva Office in Jind, Haryana

Shri Ramesh Chander Kaushik 722

(xiv) Need to restore the stoppage of trains at railway stations in the Gorakhpur Parliamentary Constituency

Shri Ravi Kishan 723

(xv) Need to formulate a national policy for contractual employees

Shri Vinod Kumar Sonkar 724

(xvi) Regarding plight of Community Information Centre operators of Rural Development and Panchayati Raj Departments in Government of Jammu and Kashmir

Shri Abdul Khaleque 725

(xvii) Regarding introduction of Vande Bharat trains in Kerala

Shri K. Muraleedharan 726

(xviii) Regarding projects for upliftment of tribals in Tiruvannamalai Parliamentary Constituency

Shri C. N. Annadurai 727

(xix) Regarding inclusion of Arulmigu Theerthagirishwarar Temple under the PRASAD Scheme

Dr. DNV Senthilkumar S. 728

(xx) Regarding extension of Agnipath like Scheme to other Government departments

Shri Sridhar Kotagiri 729

(xxi) Regarding grant of reservation benefit to employees of SC/ST/OBC candidates in Bhabha Atomic Research Centre (BARC) and Rashtriya Chemicals and Fertilizers Ltd. (RCF)

Shri Rahul Ramesh Shewale 730

(xxii) Need to establish a Divisional Office of Railways in Bhagalpur, Bihar and introduce operation of Rajdhani or Vande Bharat train from Bhagalpur

Shri Ajay Kumar Mandal 731

(xxiii) Need to restore Old Pension Scheme in Uttar Pradesh

Shrimati Sangeeta Azad 732

(xxiv) Need to review the policy for renting out of FCI godowns

Shri P.R. Natarajan 733

(xxv) Need to constitute a National Commission for Adivasi people

Shri Naba Kumar Sarania 734

[*]ANNEXURE – I

Member-wise Index to Starred Questions 721-727

Member-wise Index to Unstarred Questions 721

***ANNEXURE – II** 728-729

Ministry-wise Index to Starred Questions 728

Ministry-wise Index to Unstarred Questions 729

[*] Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, April 05, 2023/ Chaitra 15, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**Shri Rajendra Agrawal** *in the Chair*]

ORAL ANSWER TO QUESTION

माननीय सभापति : प्रश्न काल।

Question No. 461 Sh. Shyam Singh Yadav Ji.

…(व्यवधान)

<u>11.01 hrs</u>

At this stage, Shri B. Manickam Tagore, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.

…(व्यवधान)

माननीय सभापति : प्लीज बैठिए। क्वेश्चन आवर चलने दीजिए। Question Hour is always very important.

…(व्यवधान)

HON. CHAIRPERSON: Please, go back to your seats.

…(व्यवधान)

माननीय सभापति : क्वेश्चन आवर चलने दीजिए। माननीय सदस्यों के बहुत सारे महत्वपूर्ण प्रश्न हैं। माननीय मंत्री जी उनके उत्तर देते हैं। यह आप जानते हैं। क्वेश्चन आवर हमेशा बहुत महत्वपूर्ण होता है। कृपया करके आप सब अपने-अपने स्थान पर वापस जाइए।

…(व्यवधान)

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 462 to 480
Unstarred Question Nos. 5291 to 5520)
(Page No. 9 to 699)

माननीय सभापति : सभा की कार्यवाही दोपहर दो बजे तक के लिए स्थगित की जाती है।

11.02 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

---

*Available in Master copy of Debate, placed in Library.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Rama Devi *in the Chair*)

…(व्यवधान)

माननीय सभापति : माननीय सदस्यगण, कुछ विषयों पर स्थगन प्रस्ताव के नोटिस प्राप्त हुए हैं। माननीय अध्यक्ष जी ने किसी भी स्थगन प्रस्ताव के नोटिस को स्वीकृति प्रदान नहीं की है।

…(व्यवधान)

14.01 hrs

At this stage, Shri B. Manickam Tagore, Shri Balubhau alias Suresh Narayan Dhanorkar, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.

14.01½ hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2 – डॉ. जितेन्द्र सिंह जी।

… (व्यवधान)

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : माननीय सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) अखिल भारतीय सेवाएं अधिनियम, 1951 की धारा 3 की उप-धारा (2) के अंतर्गत भारतीय प्रशासनिक सेवा (परिवीक्षा) संशोधन नियम, 2023 जो 13 मार्च, 2023 के भारत

के राजपत्र में अधिसूचना सं. सा.का.नि. 177(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT9443/17/23]

(2) संविधान के अनुच्छेद 320 के खंड (5) के अंतर्गत संघ लोक सेवा आयोग (परामर्श से छूट) संशोधन विनियम, 2023 जो 13 फरवरी, 2023 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 92(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9444/17/23]

रेल मंत्रालय में राज्य मंत्री; **कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) :** माननीय सभापति महोदया, मैं रेल अधिनियम, 1989 की धारा 199 के अंतर्गत रेल रेड टैरिफ (दूसरा संशोधन) नियम, 2023 जो 27 मार्च, 2023 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.225(अ) में प्रकाशित हुए थे, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 9445/17/23]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय सभापति महोदया, मैं आपकी अनुमति से, श्री राजीव चन्द्रशेखर जी की ओर से, कौशल विकास और उद्यमशीलता मंत्रालय के वर्ष 2023-2024 के निर्गत-परिणामी अनुश्रवण रूपरेखा दस्तावेज की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 9446/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021.

(ii) Annual Report of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9447/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022,along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Gorakhpur, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT9448/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, Bilaspur, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9449/17/23]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission, New Delhi, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Medical Commission, New Delhi, for the year 2021-2022.

(6) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9450/17/23]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

(i) The Surrogacy (Regulation) Amendment Rules, 2023 published in Notification No. G.S.R.179(E) in Gazette of India dated 14th March, 2023.

(ii) The Surrogacy (Regulation) Amendment Rules, 2022 published in Notification No. G.S.R.772(E) in Gazette of India dated 10th October, 2022.

[Placed in Library, See No. LT 9451/17/23]

(8) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

(i) The Assisted Reproductive Technology (Regulations) Amendment Rules, 2023 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2023.

(ii) The Assisted Reproductive Technology (Regulations) Amendment Rules, 2022 published in Notification No. G.S.R.771(E) in Gazette of India dated 10th October, 2022.

[Placed in Library, See No. LT 9452/17/23]

(9) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2023 published in Notification No. STD/FA/A-1.30/No.1/2020-FSSAI in Gazette of India dated 22nd February, 2023 under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT 9453/17/23]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022, alongwith audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2021-2022.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 9454/17/23]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021:-

(i) S.O.16(E) published in Gazette of India dated 4th January, 2023 notifying members, mentioned therein, as members of National Assisted Reproductive Technology and Surrogacy Board.

(ii) S.O.5885(E) published in Gazette of India dated 16th December, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.

(iii) S.O.3700(E) published in Gazette of India dated 4th August, 2022 notifying experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board.

[Placed in Library, See No. LT 9455/17/23]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : माननीय सभापति महोदया, मैं केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) अधिसूचना सं. 16/2023 – केन्द्रीय उत्पाद शुल्क जो 3 अप्रैल, 2023 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा पेट्रोलियम क्रूड के उत्पादन पर विशेष अतिरिक्त उत्पाद-शुल्क को कम करने के आशय वाली दिनांक 19 जुलाई, 2022 की अधिसूचना सं. 18/2022 – केन्द्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 9456/17/23]

(2) अधिसूचना सं. 17/2023 – केन्द्रीय उत्पाद शुल्क जो 3 अप्रैल, 2023 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा डीजल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क को कम करने से संबंधित दिनांक 30 जून, 2022 की अधिसूचना सं. 04/2022 – केन्द्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 9457/17/23]

14.02 hrs

PUBLIC ACCOUNTS COMMITTEE

61st to 65th Reports

डॉ. सत्यपाल सिंह (बागपत) : माननीय सभापति महोदया, मैं लोक लेखा समिति (2022-23) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं:-

(1) 'सौर तापीय विद्युत संयंत्र का अनुपयोग' संबंधी 61वां प्रतिवेदन।

(2) 'तदर्थ बोनस का अनियमित भुगतान' संबंधी 62वां प्रतिवेदन।

(3) 'वित्त मंत्रालय, रक्षा मंत्रालय तथा महिला और बाल विकास मंत्रालय द्वारा लोक लेखा समिति की सिफारिशों का कार्यान्वयन' के बारे में लोक लेखा समिति के 5वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 63वां प्रतिवेदन।

(4) 'स्रोत पर कर की कटौती नहीं किये जाने' के बारे में लोक लेखा समिति के 45वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 64वां प्रतिवेदन।

(5) 'लक्षद्वीप द्वीपसमूह में विद्युत का उत्पादन और वितरण' के बारे में समिति के 46वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 65वां प्रतिवेदन।

14.03 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Ministry of Panchayati Raj*

पंचायती राज मंत्रालय में राज्य मंत्री (श्री कपिल मोरेश्वर पाटील) : माननीय सभापति महोदया, मैं आपकी अनुमति से, श्री गिरिराज सिंह जी की ओर से, पंचायती राज मंत्रालय से संबंधित अनुदानों की मांगों (2022-23) के बारे में ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के 24वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूं।

---

* Laid on the Table and also placed in Library, See No. LT 9442/17/23.

14.04 hrs

COASTAL AQUACULTURE AUTHORITY (AMENDMENT) BILL, 2023*

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): Madam, I beg to move for leave to introduce a Bill to amend the Coastal Aquaculture Authority Act, 2005.

माननीय सभापति : प्रश्न यह है:

> "कि तटीय जलकृषि प्राधिकरण अधिनियम, 2005 का संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

SHRI PARSHOTTAM RUPALA: Madam, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 05.04.2023

14.05 hrs

MATTERS UNDER RULE 377*

माननीय सभापति: जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामलों के अनुमोदित पाठ को तुरन्त व्यक्तिगत रूप से सभा पटल पर रख दें।

… (व्यवधान)

(i) Regarding development of water sports zone of the Rajghat dam areas situated near Madhya Pradesh and Uttar Pradesh borders

श्री कृष्णपालसिंह यादव (गुना): संसदीय क्षेत्र गुना के अंतर्गत जिला अशोक नगर की तहसील चंदेरी तथा उत्तर प्रदेश के ललितपुर जिले की सीमा पर राजघाट बाँध स्थित है जो बेतवा नदी पर बनाया गया है और यहाँ के क्षेत्रवासियों की निरंतर मांग है कि इसे वाटर स्पोर्ट्स जोन के रूप में विकसित किया जाए। 3400 एकड़ में बना यह बाँध मध्य प्रदेश और उत्तर प्रदेश की सीमा पर स्थित है और पर्यटन की दृष्टि से महत्वपूर्ण कई स्थल जैसे प्राचीन चंदेरी नगरी, झाँसी और ओरछा का प्रसिद्ध राम मंदिर बाँध से कुछ ही दूरी पर है और हर वर्ष लाखों की संख्या में पर्यटक आते है। इसी कारण इस बाँध का पर्यटन और आर्थिक विकास के दृष्टिकोण से महत्त्व बढ़ जाता है। मेरा सरकार से निवेदन है कि राजघाट बाँध पर पर्यटन को बढ़ावा देने के लिए जल शक्ति मंत्रालय द्वारा बेतवा नदी बोर्ड को आवश्यक निर्देश दिए जाएं कि इस बाँध के वाटर स्पोर्ट्स जोन नें पैरासेलिंग, जेट स्की, फ्लो बोर्डिंग, मोटर बोट, पैडल बोट, नौका क्रीड़ा, बनाना राइड, ट्री हाउस, वाटर पोलो, फ्लोटिंग रेस्टोरेंट जैसे खेलों के लिए आवश्यक इंफ्रास्ट्रक्चर का निर्माण हो जिससे नागरिकों और युवाओं को जल क्रीड़ाओं का आनंद प्राप्त हो और पर्यटन को बढ़ावा मिलने के परिणामस्वरूप आर्थिक विकास और युवाओं को रोज़गार के अवसर मिलें।

---

* Treated as laid on the Table

(ii) Regarding inclusion of Sambalpuri language in the Eighth Schedule to the Constitution

SHRI SURESH PUJARI (BARGARH): I express my gratitude to the Hon'ble Prime Minister and Hon'ble Home Minister for nominating four Odias for Padma Awards, including Sushree Krishna Patel, a famous Sambalpuri Singer. She was famous for singing the evergreen Sambalpuri Song, 'The Rangbati Rangbati'.

Earlier, the other singer of the song Sri Jeetendra Haripal, its creator and Composer Sri Mitrabhanu Gountia were conferred with Padma Shree Award. Another Sambalpuri Language expert, Writer, and Poet Sri Haladar Nag, famously known as 'Lok Kabi' was also conferred Padma Shree, which practically recognized the age-old language, Sambalpuri. That apart, Sambalpuri Language has its own separate Grammar, literature, Songs, Music, Drama, and Cinema.

Recently, Sambalpuri Kosali Film, 'Sala Budha' or the 'The Stupid Man' directed by Sri Sabyasachi Mahapatra won awards in several categories at Odisha State Film Award including Best Film and Best Director.

That apart, many famous books have been written by famous writers including the epic 'Ramayana' and the 'Mahabharat' as well as the 'Srimad Bhagwat Gita'.

Now, the time has come to include the language in the Eighth Schedule to the Constitution.

So, I request the Hon'ble Home Minister to kindly include the Sambalpuri Language in the Eighth Schedule to the Constitution.

(iii) Need to constitute a medical research committee to look into the increased cases of death due to cardiac arrest after Covid-19 Pandemic

श्री पी. पी. चौधरी (पाली) : जिस तरीके से माननीय प्रधानमंत्री जी के कुशल नेतृत्व में हमारे देश ने कोविड-19 महामारी का सामना किया है, उसकी प्रशंसा आज पूरे विश्व भर में की जा रही है। आदरणीय प्रधानमंत्री जी की दूरदर्शी सोच ने सिर्फ भारत की ही नहीं अपितु "वसुधैव कुटुम्बकम् की भावना के साथ अन्य देशों को भी हमारे देश की कोविड वैक्सिन उपलब्ध करवाकर करोड़ों लोगों के जीवन की रक्षा की है। माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी का ध्यान आकर्षित करते हुए बताना चाहता हूँ कि कोविड -19 महामारी के बाद देश में दिल के दौरे के मामलों की संख्या में वृद्धि हुई है। एक शोध अध्ययन में पाया गया कि देश के युवा विशेष रूप से 25-44 वर्ष की आयु के लोगों में घातक दिल के दौरे का खतरा बढ़ा है। पिछले दो दशकों में देश में हृदय रोग लगभग दोगुना होकर 15% से 28% हो गया है। पिछले एक साल में देश ने कई प्रमुख हस्तियों की अचानक कार्डियक अटैक से मौते देखी है। इसलिए, मैं माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी से अनुरोध करता हूं कि कार्डियक अटैक के कारण युवाओं की बढ़ती मौतों के कारणों का पता लगाने के लिए, चिकित्सा अनुसंधान समिति का गठन किया जाए और दिल के दौरे के कारण युवा आबादी की मृत्यु को कम करने के लिए नए निवारक स्वास्थ्य संबंधी दिशानिर्देश जारी किए जाएं।

(iv) Regarding construction and implementation of Nar-Par-Girna Link Project in Maharashtra

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): Nar-Par-Girna Valley link project is an Intra-State link proposal of Maharashtra State to divert the surplus waters from twenty small proposed dams located in Maharashtra portion of west flowing river basins i.e. Ambika basin, Auranga basin and Nar-Par basin to east side river i.e. Girna river of Tapi basin to utilize in the proposed command areas identified in Nasik, Jalgaon and Aurangabad areas of Girna sub-basin. Nar-Par-Girna valley link project will ensure diversion of 534 MCM of water from Ambika/Auranga/Nar-Par basin through twenty proposed small dams to Girna river by gravity and lift. This proposal would irrigate an area of 95760 ha in Girna sub-basin. The proposal would irrigate 53626 ha in Nasik area, 38304 ha in Jalgaon area and 3830 ha in Aurangabad area of Girna sub basin. A feasibility study was also carried out by NWDA. The early operationalization of Nar-Par-Girna Link project will benefit the residents especially farmers of my Constituency who suffer due to droughts and lack of irrigation facilities. I request the Government to expedite the construction and implementation of Nar-Par-Girna Link Project which will fulfil the vision of Har Ghar Jal and Har Khet ko Pani given by our Honorable Prime Minister and help in doubling the income of our farmers through development of irrigation facilities.

(v) Regarding procurement of paddy from farmers in Odisha

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): Farmers in Odisha are distressed due to the Odisha Government's tardy pace of paddy procurement from the farmers in the state. Despite the problems being highlighted, the Government is yet to act swiftly for mass procurement of paddy, which will alleviate the woes of the farmers.

Due to the delayed procurement, farmers are forced to either sell their produce at a price lower than the Minimum Support Price or deploy more resources to preserve the produce. The Government is yet to procure produce from farmers to whom tokens were issued. Adding to their distress, some of the tokens have also expired and the civil supplies officials are denying to renew those. The pace of the process is costing the farmers financially.

I urge upon the Central Government to seek a report from the Government of Odisha indicating their plan of action and remedial measures to resolve it.

(vi) Need to build elephant corridors in Jharkhand and adjoining states

श्री संजय सेठ (राँची): हाथियों के उत्पात ने रांची सहित पूरे राज्य में तबाही मचा रखी है। बीते 5 सालों में 462 मौत हाथियों के आतंक से हुई हैं और यह भारत में दूसरे नंबर का राज्य है, जहां इतनी बड़ी संख्या में मौतें हुई हैं। इसका कारण कहीं ना कहीं पर्यावरण के असंतुलन के साथ इंसान की गलतियां भी हैं। झारखंड की जो स्थिति है, उसमें अवैध बालू खनन के कारण लोगों ने हाथियों का रास्ता रोक दिया है। हाथियों का जो कॉरिडोर है, उसमें बंगाल पश्चिम बंगाल ने फेसिंग कर दी है। परिणाम यह हुआ है कि रास्ता बंद होने से हाथी बेकाबू होते जा रहे हैं। वर्तमान समय में रांची और खूंटी जिले में करीब 5 दर्जन से अधिक हाथियों का झुंड फंसा हुआ है, जो कहीं ना कहीं उत्पात मचा रहा है।

इस साल महज 3 महीने में हाथियों से कुचलकर 20 लोगों की मौत हो चुकी है। दूसरी तरफ भालू भी अब हमलावर होते जा रहे हैं। हाथियों की समस्या के समाधान के लिए कदम उठाए जाएं। जो राज्य हाथियों व जंगली जानवरों के उत्पात से प्रभावित हैं, उनके साथ मिलकर कॉरिडोर बनाया जाए ताकि मानव और हाथियों के बीच चल रहा संघर्ष रुक सके। लोगों की जान बचे।

(vii) Need to utilize the lands of closed down cement plant of Cement Corporation of India in Raipur Parliamentary Constituency for industrial purposes

श्री सुनील कुमार सोनी (रायपुर): मेरे लोकसभा क्षेत्र रायपुर अंतर्गत ग्राम मांढर विकासखंड धरसींवा अंतर्गत सीमेंट कार्पोरेशन ऑफ इंडिया का सीमेंट प्लांट संचालित था। वर्तमान में उक्त सीमेंट प्लांट बंद है। सीमेंट प्लांट एवं उससे लगे कर्मचारियों के निवास के लिए बनाई गई कॉलोनी वर्तमान में अत्यंत जर्जर स्थिति में है। उक्त क्षेत्रफल लगभग 200 एकड़ भूमि का है। आज रायपुर जो कि छत्तीसगढ़ की राजधानी है, में भूमि की दर उच्चतम स्तर पर है एवं भूमि की कमी भी है। उक्त स्थिति में उक्त 200 एकड़ में फैला सीमेंट प्लांट एवं कॉलोनी का किसी तरीके का उपयोग नहीं हो रहा है। अतः मेरा माननीय मंत्री जी से अनुरोध है कि उक्त भूमि का उपयोग अन्य किसी वृहद उद्योग के लिए किया जाये, जिससे कि उक्त क्षेत्र के निवासियों को रोजगार के अवसर भी प्राप्त हो सकेंगे अथवा इस संबंध में अन्य कोई नीतिगत निर्णय लिया जाये जिससे कि केन्द्र सरकार की रिक्त भूमि से सरकार को राजस्व प्राप्त हो सके।

(viii) Need to undertake electrification of all the villages and hamlets in Palamu Parliamentary Constituency

श्री विष्णु दयाल राम (पलामू) : भारत सरकार के नवीन एवं नवीकरणीय ऊर्जा मंत्रालय के द्वारा प्रधानमंत्री सौभाग्य योजना के अंतर्गत न केवल सभी गांवों बल्कि सभी घरों को विद्युतिकृत करने का कार्य किया गया है परन्तु दुर्भाग्यवश कतिपय कारणों से राज्य के कई जिलों में ऐसा नहीं हो सका है। खासकर मेरे संसदीय क्षेत्र पलामू एवं मेरे बगल के संसदीय क्षेत्र चतरा में। इस दिशा में किए जा रहे प्रयासों को अभी तक सफलता नहीं मिली है एवं मेरे संसदीय क्षेत्र के पलामू एवं गढ़वा जिलों में बड़ी संख्या में गाँवों/टोलों को विद्युतिकृत करना शेष रह गया है।

अतः माननीय मंत्री, नवीन एवं नवीकरणीय ऊर्जा मंत्री जी से माँग करता हूँ कि मेरे संसदीय क्षेत्र के सभी गाँवों का प्रधानमंत्री सौभाग्य योजना के अंतर्गत विद्युतिकरण किया जाए।

(ix) Regarding refund of money to the Sahara Group investors by SEBI

श्री विजय बघेल (दुर्ग) : सर्वोच्च न्यायालय के निर्देश पर सहारा ने सेबी के खाते में 24000 करोड़ रूपये से अधिक राशि जमा की है जिसमें से सेबी द्वारा निवेशकों को लगभग मात्र 129 करोड़ रूपये का ही भुगतान विगत 8-10 वर्षों में किया गया है। सहारा कंपनी में देश भर के लगभग 10 करोड़ जमाकर्ता व 12 लाख कर्मचारी इस मामले में प्रत्यक्ष रूप से प्रभावित हैं।

अत: मैं माननीय वित्त मंत्री जी से निवेदन करता हूँ कि जल्द से जल्द सहारा सेबी के मामले को सुलझाने हेतु संबंधित अधिकारियों को निर्देशित करने की कृपया करें।

(x) Need to improve healthcare facilities in AIIMS, Bhopal, Madhya Pradesh

श्री रमाकान्त भार्गव (विदिशा) : देश के बड़े चिकित्सालय में से एक मध्य प्रदेश के भोपाल में स्थित अखिल भारतीय आयुर्विज्ञान संस्थान चिकित्सालय (एम्स) है, जिसमें भोपाल शहर एवं आस- पास क्षेत्र के मरीज यहाँ पर उपचार कराने आते है। प्रायः देखा गया है, कि चिकित्सालय में ओ. पी. डी. के मरीजों की संख्या प्रति दिन बढ़ती जा रही है, ऑनलाइन पंजीयन सुविधा व्यवस्थित नहीं होने से मरीजों को परामर्श हेतु पंजीयन की लंबी कतारों में लगना पड़ता है। सभी विभागों के विशेषज्ञ डॉक्टर एवं अन्य सहयोगी डॉक्टर पर्याप्त संख्या में उपलब्ध ना होने के कारण चिकित्सालय की जांच मशीनों को चलाने हेतु तकनीकी स्टाफ की कमी है एवं चिकित्सालय में नर्सिंग एवं पैरामेडिकल स्टाफ पर्याप्त नहीं है। इन कारणों से मरीजों को चिकित्सालय में उपचार कराने में असुविधा हो रही है एवं मरीजों का उपचार पूर्ण रूप से नहीं हो पा रहा है। मैं माननीय मंत्री, स्वास्थ्य एवं परिवार कल्याण मंत्रालय से आग्रह करना चाहता हूं कि भोपाल (म.प्र.) में स्थित एम्स चिकित्सालय की सभी समस्याओं का निराकरण शीघ्र कराने का कष्ट करेंगे जिससे क्षेत्र के आर्थिक रूप से कमजोर मरीजों के उपचार की सुविधा बेहतर हो सके।

(xi) Regarding development of iconic tourism sites in Sivasagar, Assam

SHRI TOPON KUMAR GOGOI (JORHAT): Its matter of great concern that the Union Minister of Finance announced in the Union Budget 2020-2021 that the five archaeological sites would be developed (preservation and beautification) as iconic sites with onsite museums. I would like to know the number of prominent tourism sites chosen for the development (preservation and beautification) of iconic sites in Sivasagar of Assam and the detailed work plan along with the amount allocated details for the preservation and beautification of the iconic sites and onsite museum in Sivasagar, Assam.

I would like to know from the Hon'ble Minister of Culture the work which is going on the ground and what measures have been taken for the fast completion and the development of the iconic sites along with the onsite Museum in Sivasagar, Assam. It should be developed as a big attraction for the International as well as domestic tourists.

(xii) Need to change the route of Train Nos. 22197/22198 and 19305/19306

श्री विवेक नारायण शेजवलकर (ग्वालियर): रेल सुविधा के बेहतरीकरण के संबंध में आग्रह करना चाहता हूं कि ग्वालियर से इटावा तक रेल लाईन का विद्युतीकरण कार्य पूरा हो चुका है। वर्तमान में झांसी से कानपुर होकर कोलकाता, बिहार और असम सहित उत्तर प्रदेश के महत्वपूर्ण शहरों के लिये संचालित हो रही कुछ ट्रेनों को झांसी से वाया ग्वालियर-भिण्ड-इटावा-कानपुर होकर चलाया जाये तो ग्वालियर के यात्रीगणों को लाभ होगा।

1. ट्रेन सं. 22197/22198 झांसी-कोलकाता एक्सप्रेस झांसी से प्रत्येक शुक्रवार को वाया कानपुर होकर कोलकाता के लिये संचालित होती है। इस ट्रेन को झांसी से वाया ग्वालियर-भिण्ड-इटावा होकर कानपुर चलाने से ग्वालियर से कोलकाता एवं कानपुर जाने के लिये एक अतिरिक्त गाडी की सुविधा मिल जायेगी। वर्तमान में कोलकाता के लिये एक मात्र चंबल एक्सप्रेस है।

2. 19305/19306 इंदौर-गुवाहाटी सुपर फास्ट एक्सप्रेस प्रत्येक गुरूवार को अंबेडकर नगर इंदौर से झांसी वाया कानपुर होकर कामाख्या के लिये जाती है, इस ट्रेन को झांसी से वाया ग्वालियर-भिण्ड-इटावा होकर कानपुर चलाने से ग्वालियरवासियों को कामाख्या, जलपाईगुढी, बरौनी और बनारस जैसे महत्वपूर्ण स्थानों के लिये ट्रेन सुविधा में बढोत्तरी होगी। साथ ही ग्वालियर से कामाख्या के लिये डायरेक्ट भी मिल जायेगी।

आशा है कि माननीय रेल मंत्री जी मेरे आग्रह पर गंभीरतापूर्वक विचार करेंगे।

(xiii) Need to set up a Passport Seva Office in Jind, Haryana

श्री रमेश चन्द्र कौशिक (सोनीपत): मेरे संसदीय क्षेत्र सोनीपत (हरियाणा) में आने वाले जींद की जनता की मांग को देखते हुए जिला स्तर पर लघु सचिवालय में पासपोर्ट बनाए जाने की सुविधा शुरू की जाए। ताकि उन्हें भी भविष्य में आगे बढ़ने का अवसर प्रदान हो। आगे जाकर भविष्य में ऐसे छात्र ही हमारे देश को आगे ले जाने का कार्य करेंगे। यहाँ छात्रों को पासपोर्ट बनवाने के लिए दूसरे जिले में जाना पड़ता है। अगर सरकार ऐसा करती है, तो जींद के लाखों लोगों को फायदा पहुंचेगा। एक तो जिला स्तर पर पासपोर्ट बनवाने वालों की भीड़ कम हो जाएगी, वहीं साथ ही पासपोर्ट बनवाने के लिए लोगों को 100-100 किलोमीटर का फासला तय करने से छुटकारा मिलेगा।

अत: मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र में आने वाले जींद में पासपोर्ट सेवा ऑफिस की शुरूआत की जाए।

(xiv) Need to restore the stoppage of trains at railway stations in Gorakhpur Parliamentary Constituency

श्री रवि किशन (गोरखपुर): भारतीय रेलवे देश की जीवन रेखा है, जिससे करोड़ो यात्री प्रतिदिन यात्रा करते हैं। भारतीय रेल का श्रद्धेय प्रधानमंत्री जी के नेतृत्व में चहुँमुखी विकास हो रहा है, जिससे यात्रियों को काफी सुविधा महसूस हो रही है। आज यात्रियों को वर्ल्ड क्लास रेल यात्रा की अनुभूति हो रही है, जिसके लिए मैं माननीय प्रधानमंत्री जी और माननीय रेल मंत्री जी के प्रति आभार प्रकट करता हूं। मैं माननीय रेल मंत्री जी का ध्यान आकर्षित करते हुए निवेदन करना चाहता हूँ कि आपदा काल कोरोना में देश में सभी ट्रेनों का संचालन निरस्त कर दिया गया था, बाद में ट्रेनों का संचालन दोबारा शुरू हो गया। परन्तु मेरे संसदीय क्षेत्र के विभिन्न रेलवे स्टेशनों पर कुछ ट्रेनों का ठहराव निरस्त कर दिया गया है जहां पूर्व समय से ठहराव चलता आ रहा है। मेरे संसदीय क्षेत्र में कुछ और भी महत्वपूर्ण ट्रेनों का ठहराव जनहित में अतिआवश्यक है, जिसमें सहजनवां रेलवे स्टेशन पर गाड़ी संख्या एक्स. 15007/15008 गोरखनाथ एक्स., 19038/19037, अवध एक्स, 22537/22538, कुशीनगर एक्स, 11124/11123, बरौनी ग्वालियर एक्स., 15273/15274, सत्याग्रह एक्स. शामिल हैं। इसके अतिरिक्त पी0पी0 गंज और कैम्पियरगंज में गाड़ी संख्या 18201/18202, 18205/18206, 15065/15067 एवं 15066/15068 का ठहराव जनहित में अतिआवश्यक है। अतः मैं माननीय रेल मंत्री जी से मांग करता हूं कि उपरोक्त ट्रेनों का ठहराव मेरे संसदीय क्षेत्र के उल्लिखित स्टेशनों पर सुनिश्चित करने की कृपा करें जिससे मेरे संसदीय क्षेत्र के यात्रियों को रेल सुविधा का समुचित लाभ मिल सके।

(xv) Need to formulate a national policy for contractual employees

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): I urge upon the Government for formation of a national policy for contractual employees working in different types of Government and Private sectors so that their human and labour rights may be protected.

(xvi) Regarding plight of Community Information Centre operators of Rural Development and Panchayati Raj Departments in Government of Jammu and Kashmir

SHRI ABDUL KHALEQUE (BARPETA): The plight of the Community Information Centre (CIC) operators working with the Rural Development and Panchayati Raj Department in the Government of Jammu and Kashmir is worrisome. CIC operators have been working since 2004 and were selected through proper recruitment procedure and are highly qualified having degrees like B. Tech, M. Tech and MCA. However, even after putting almost two decades of service with the Department, Government is yet to regularise their service and they continue to serve on contractual basis.

The remuneration is Rs. 10,000/- per month. Now a days, it is very difficult to support family and children's education with this paltry sum. Several committees were formed in the past to look into the matter. However, the fate of the CIC operators remained the same. Now, since the Special Status under Article 370 has been removed and Jammu and Kashmir became Union Territory, it is most prudent for the Government to make a move to regularise the job of the CIC Operators.

Therefore, for the benefit of the CIC operators, I urge to consider the case on an urgent basis and regularise their service. This would give the much-needed relief to the operators and their families.

(xvii) Regarding introduction of Vande Bharat trains in Kerala

SHRI K. MURALEEDHARAN (VADAKARA): The Vande Bharat Express is now operating in almost all the states of the country. Apart from some North Eastern states and Union Territories, Kerala is the only state which has not got this state-of-the-art train. The reason cited for the denial of Vande Bharat trains to Kerala is that 36 percent of the total railway track in the State has sharp curves. It is the assessment of the Railways that the train cannot run at the intended speed through this route. The first proposal of the Railway Board was Vande Bharat Express from Thiruvananthapuram to Mangalore. But this idea can be implemented only if it is run in 8 hours. No attempt has been made on the part of the Divisions in Kerala to overcome any of these obstacles. Moreover, the work of the maintenance depots, which need to be repaired when the Vande Bharat Express arrives, has also not been advanced enough. Hence, I request the Hon'ble Minister of Railways to sanction a Vande Bharat train connecting the Kollur Mukambika temple in Karnataka with Shri Padmanabha Swamy in Trivandrum, or Coimbatore with Kannur and to iron out the technical obstacles for the running of Vande Bharat trains in Kerala.

(xviii) Regarding projects for upliftment of tribals in Tiruvannamalai Parliamentary Constituency

SHRI C.N. ANNADURAI (TIRUVANNAMALAI): My Parliamentary Constituency consists of Jawadhu Hills, Yelagiri Hills Pudurnadu etc. tribal areas where lakhs of tribals reside. Most of them are living below poverty line and surviving in malnourishment. There is lack of infrastructural facilities viz; roads, medical services, education, telecommunication, agriculture, etc. I urge upon the Union Government to implement the policies, programmes and economic development projects in my Constituency efficiently and effectively so as to ensure that the benefits of this economic development reach the tribal areas of my Constituency. I further request the Union Government that all the tribal welfare measures should also be implemented in my Constituency.

(xix) Regarding inclusion of Arulmigu Theerthagirishwarar Temple under the PRASAD Scheme

DR. DNV SENTHILKUMAR S. (DHARMAPURI): The Theerthagirishwara temple which is located in Theerthamalai is an important sacred place in Harur Taluk of my Parliamentary Constituency.

The temple was built in 7^{th} century with liberal contribution made by the Chola, Pandya and Vijayanagar kings. Several inscriptions are found in this temple. One of the inscriptions refers that King Rajendra Cholan regularly visited this temple. Footfalls to the temple are increasing and more people from other district and states are visiting the temple. Integrated tourism development of heritage city, local arts, handicrafts etc is very much needed which in turn would generate livelihood and strengthen the mechanism of bridging the infrastructure gap.

Hence, I urge upon the Hon'ble Minister of Tourism to select Arulmigu Theerthagirishwarar Temple under Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive Scheme (PRASAD).

(xx) Regarding extension of Agnipath like scheme to other Government departments

SHRI SRIDHAR KOTAGIRI (ELURU): With over 27.2 per cent of the Indian population of the age group of 15-29, in 2021 as per Government data, India has a substantial percentage of the youth population.

Amid this massive 'youth population, the recently announced Agnipath Scheme recruiting Agniveers seems to be very popular, with IAF receiving around 8 lakh applications, the highest number of applicants ever for a mere 3000 positions.

A Scheme on similar lines with a 5-year contract period in various other departments of the Government can be even more beneficial for fresh graduates, presenting them with the opportunity to begin their career in their preferred field as well as, giving them better chances after the completion of their 5-year service period. Apart from training young people and providing them with increased opportunities in every field, it will also aid in reducing retirement and pension costs, helping our country tackle the ongoing pension problem in the long run.

Therefore, I request the Government to consider a similar scheme in the name of Vidhyapath recruiting Vidhyaveers in every Governmental department and to identify possible positions in every department of every Ministry that can be easily covered in this 5-year job scheme.

(xxi) Regarding grant of reservation benefit to employees of SC/ST/OBC candidates in Bhabha Atomic Research Centre (BARC) and Rashtriya Chemicals and Fertilizers Ltd. (RCF)

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): In Maharashtra, the SC/ST and OBC employees of Koli, Manewar, Halba/Halba Koshti/ Koshti community are not getting benefits of reservation in BARC, RCF and other Central Government departments. The DOPT vide OM dated 08-10-2021 has requested to initiate action as per DOPT OM dated 24-7-2020 to all Central Government departments to comply with standing Orders of DOPT under Chapter 8 - Brochure on Reservation for SC/ST/OBC in service regarding verification of caste claims. The department needs to ensure that benefits of reservation goes only to rightful claimants, the verification of claim about any caste needs to be done as per DOPT instructions issued on reservation as per para 8.5 (Chapter 8 - Brochure on Reservation for SC/ST/OBC in service, Part-I). But it is found that government departments especially BARC, RCF, PSUs and allied institutions in Maharashtra are not complying with orders of DOPT. Even after caste verification, employees are not getting reservation benefits which they deserve in service. It is the prime responsibility of every department to respect provisions of the Constitution of India to safeguard interests of the genuine SC/ST/OBC candidates. I request the Government to ensure that employees of SC/ST/OBC categories get reservation benefits in service after getting caste verification done.

(xxii) Need to establish a Divisional Office of Railways in Bhagalpur, Bihar and introduce operation of Rajdhani or Vande Bharat train from Bhagalpur

श्री अजय कुमार मंडल (भागलपुर): भागलपुर में रेलवे मंडल बनाने की मांग सन 1952 में पूर्वी रेलवे की स्थापना से हो रही है। मालदा (पश्चिम बंगाल) में रेलवे मंडल, जिसके अंतर्गत भागलपुर रेलवे स्टेशन आता है, 1984 में बनाया गया था। कथित रूप से मानदंडों की अनदेखी करके रेलवे डिवीजन को मालदा को सौंप दिया गया था। अतः आपसे अनुरोध है कि जनहित में भागलपुर में रेलवे मंडल कार्यालय की स्थापना की जाए।

व्यवसायिक दृष्टिकोण से भागलपुर के विकास के लिए राजधानी रेल सेवा की शुरुआत किया जाना जरूरी है। लंबे समय से बिहार के भागलपुर से राजधानी रेल परिचालन की मांग की जा रही है। सिल्क सिटी के नाम से मशहूर भागलपुर में तमाम उद्योग धंधे हैं। यहां और भी उद्योग स्थापित किए जाने की प्रबल संभावनाएं हैं। गंगा नदी के किनारे बसा यह शहर पर्यटन की दृष्टि से भी अति महत्वपूर्ण है इसके उपरांत भी भागलपुर से राजधानी रेल का परिचालन शुरू नहीं हो पाया है।

मैं माननीय मंत्री का उपरोक्त विषय पर ध्यानाकर्षण करते हुए यह आग्रह करता हूं कि भागलपुर से राजधानी रेल परिचालन हेतु शीघ्र कार्यवाही शुरू की जाए जिससे भागलपुर वासियों को राजधानी रेल यातायात का लाभ प्राप्त हो सके या वन्दे भारत रेल का परिचालन भागलपुर से शीघ्र किया जाए।

(xxiii) Need to restore Old Pension Scheme in Uttar Pradesh

श्रीमती संगीता आज़ाद (लालगंज): पेंशन एक तरह से बुढ़ापे की लाठी होती है । पुरानी पेंशन स्कीम को खत्म कर दिया गया है जिससे लोगों में भविष्य में कैसे जीवन यापन करेंगे एक अहम मुद्दा बन गया है । इससे सभी सरकारी कर्मचारी चिंतित है । पेंशन के सहारे कर्मचारी शेष जीवन को सम्मान पूर्वक निर्वहन कर लेते थे किंतु केंद्र की "नव-उदारवादी नीतियों" ने देश की सिविल सेवा को भी गहरे संकट में डाल दिया है । नई आर्थिक नीति ने सिविल सेवा के आकार को कम करते हुए, सभी क्षेत्रों से सरकार की वापसी को निर्धारित किया । "आउटसोर्सिंग, अनुबंध और निजीकरण बढ़ रहे हैं। लाखों पद खाली पड़े हैं, जिससे मौजूदा कर्मचारियों के लिए असहनीय काम का बोझ पैदा हो रहा है । सरकारी कर्मचारियों के लिए परिभाषित लाभ पेंशन योजना, या ओपीएस, लाभार्थियों से किसी भी आर्थिक योगदान के बिना एक अच्छी तरह से निर्मित और श्रेणी में सर्वश्रेष्ठ सामाजिक सुरक्षा योजना थी । निजीकृत पेंशन योजना अब नव-उदारवादी वैश्वीकरण का सबसे प्रमुख आर्थिक हमला है जिसने दुनिया भर के श्रमिकों और कर्मचारियों को अपनी चपेट में ले लिया है । वर्तमान में केंद्रीय सिविल सेवा में 10 लाख से अधिक पद खाली पड़े हैं । कई राज्यों में स्वीकृत पदों में से लगभग आधे अनुबंधित/आउटसोर्स/दैनिक वेतन भोगी कर्मचारियों द्वारा भरे गए हैं । अंतिम श्रेणी के पदों को पूरी तरह से समाप्त कर दिया गया और उच्च पदों पर भी संविदा नियुक्तियां की गईं है । जिस तरह से पुरानी पेंशन की बहाली पंजाब, हिमाचल प्रदेश, राजस्थान, छत्तीसगढ़ जैसे अन्य राज्यों ने बहाल कर दी ठीक उसी तरह केंद्रीय कर्मचारियों और उत्तर प्रदेश में भी पुरानी पेंशन को बहाल किया जाए । उत्तर प्रदेश के राज्य कर्मचारी कई सालों से आंदोलन कर रहे हैं और लगभग सभी सांसदों तथा विधायकों को अपना ज्ञापन सौंप चुके हैं, लेकिन इस पर कोई कार्यवाही नहीं हुई है । मेरी सरकार से मांग है कि उत्तर प्रदेश सरकार को निर्देशित करें कि पुरानी पेंशन को बहाल किया जाए ताकि सभी कर्मचारी अपने जीवन को खुशहाली और सम्मान से जी सकें ।

(xxiv) Need to review the policy for renting out of FCI godowns

SHRI P. R. NATARAJAN (COIMBATORE): This is to state and to express my deep concern regarding the monetization policy proposed by the Union Government to rent out FCI Godowns to CWCI private parties which is very dangerous to the country.

The availability of foodgrains without wastage and the food safety of the people of our country is needed. Huge expenditure is incurred by the Government annually for hiring private godowns for foodgrain stock. In the long run, if this rent out policy is implemented, it will force the Government to depend on foreign and private companies, incurring even more expenditure for rent. The monetization policy will endanger food grains supply, specifically the Public Distribution System and food safety will be destroyed. Hence, I request the Union Government to desist from the proposal of renting out the FCI godown to CWC/private corporations. Instead, I strongly suggest that the Government should focus on strengthening the FCI godowns for the safety of food stock. This will ensure that the food grains are stored properly without wastage and are readily available for the public.

Therefore, I urge upon the Union Government to take necessary policy decision to desist from the proposal of renting out FCI godowns and also desist from the monetization programme proposed by the Government.

(xxv) Need to constitute a National Commission for Adivasi people

श्री नव कुमार सरनीया (कोकराझार): देश स्वतंत्र होने के बाद देश के आदिवासी क्षेत्र में बहुत से बड़े डैम के साथ हाइड्रो प्रोजेक्ट भी बनाये गए हैं और कुछ कुछ आदिवासी क्षेत्र को राष्ट्रीय उद्यान के रूप में घोषित किया गया है। इसके साथ ही विकास के लिए बहुत से आदिवासियों की जमीन का अधिग्रहण किया गया। लेकिन उसके बदले आदिवासी लोगों को उचित लाभ नहीं मिला, बेरोजगारी का सामना करना पड़ा व अन्य जगहों में प्रवर्जन करना पड़ा। इससे सम्पूर्ण आदिवासी समाज को बहुत बड़ा नुकसान झेलना पड़ा।

इसलिए मेरी मांग है कि इस विषय पर एक राष्ट्रीय आयोग गठित करके सर्वे किया जाना चाहिए ताकि आदिवासी को देश की मुख्यधारा में जोड़ने के लिए, उनको सशक्त करने के लिए क्या-क्या सकारात्मक कदम उठाये जाने चाहिए, उसका पता चल सके और उसे अमल में लाया जा सके।

माननीय सभापति : कृपया, आप लोग अपनी-अपनी सीट पर जाकर बैठिए।

… (व्यवधान)

माननीय सभापति : हाउस को चलने दिया जाए।

… (व्यवधान)

माननीय सभापति : कृपया, आप लोग अपनी-अपनी सीट पर जाकर बैठिए।

… (व्यवधान)

माननीय सभापति : कृपया बैठिए।

… (व्यवधान)

माननीय सभापति : कृपया, आप लोग अपनी-अपनी सीट पर जाकर बैठिए।

… (व्यवधान)

माननीय सभापति : हाउस चलने दिया जाए।

… (व्यवधान)

माननीय सभापति : कृपया, हाउस चलने दिया जाए।

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही गुरुवार, दिनांक 06 अप्रैल, 2023 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

14.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 06, 2023/Chaitra 16, 1945 (Saka)

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in
http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)